## GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:773
ANSWERED ON:25.02.2011
WELFARE OF TRIBALS BY MINING COMPANIES
Alagiri Shri S. ;Laguri Shri Yashbant Narayan Singh

## Will the Minister of MINES be pleased to state:

- (a) whether the Government has laid down any provision for the welfare of tribal people whose lands have been acquired by the Mining Companies;
- (b) if so, the details thereof;
- (c) the number of cases of violation of these provisions by the Mining Companies during each of the last three years and the current year, State-wise; and
- (d) the action taken by the Government during the above-said period against the erring Mining Companies?

## **Answer**

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a)&(b): The Central Government has enunciated National Mineral Policy, 2008, which seeks to develop a sustainable framework for optimum utilisation of the country's natural mineral resources for the industrial growth in the country and at the same time improving the life of people living in the mining areas, which are generally located in the backward and tribal regions of the country. The Mineral Policy also enunciates that special care will be taken to protect the interest of host and indigenous (tribal) populations through developing models of stakeholder interest based on international best practice. The provisions of the applicable Rehabilitation and Resettlement Policy will be followed for the purpose.

(c)&(d): Relief and Rehabilitation measures are treated as integral to conditions of grant of the lease and since leases are granted by the State Government, violations are also dealt by the State Government, and information in this regard is not centrally maintained.